

ITEM NO.67

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17344/2023

(Arising out of impugned final judgment and order dated 21-07-2023 in WP(C) No. 5426/2023 passed by the High Court Of Delhi At New Delhi)

UNIVERSITY OF DELHI

Petitioner(s)

VERSUS

ST STEPHEN S COLLEGE AND ORS &amp; ANR.

Respondent(s)

(IA No.155686/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

WITH

SLP(C) No. 17715/2023 (XIV)

(FOR ADMISSION and I.R. and IA No.160340/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Manoj Ranjan Sinha, Adv.  
Mr. Rameshwar Prasad Goyal, AOR

Mr. Mohinder Jit Singh, AOR

For Respondent(s) Mr. A. Mariyartham, Sr. Adv.  
Mr. Romy Chacko, AOR  
Mr. Prashant Kumar, Adv.  
Mr. Sachin Singh Dalal, Adv.  
Mr. Robin V. S, Adv.  
Ms. Anuradha Aruputham, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Having heard the learned Solicitor General and the ASG for the petitioner(s) and the learned counsel for the caveator(s), taking note that the order impugned herein, is an interim order passed in

the pending writ petition before the High Court, and also since, the High court has through the interim order, made the admissions subject to the final outcome of the writ petition, at this stage, we see no reason to interfere.

However. Considering that there should be certainty in the matter, we request the High court to hear all the learned counsel for the parties and dispose of the writ petition(s) as expeditiously as possible in accordance with law.

Petitions are accordingly, disposed of along with the pending application(s), if any.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
ASSISTANT REGISTRAR